



2026:AHC:74492-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. WRIT PETITION No. - 5020 of 2026**

Arun Shukla

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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Counsel for Petitioner(s) : Shiv Murti Kushwaha  
Counsel for Respondent(s) : G.A.

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**Court No. - 47**

**HON'BLE J.J. MUNIR, J.**

**HON'BLE VINAI KUMAR DWIVEDI, J.**

1. This writ petition has been filed seeking to quash the first information report dated 06.12.2025 giving rise to Case Crime No. 384 of 2025 under Sections 352, 351(3), 124(1) B.N.S., P.S. Karchhana, District Prayagraj.
2. Hear Mr. S.M. Kushwaha, learned Counsel for the petitioner at substantial length in support of the motion to admit this petition to hearing and Mr. Deepak Mishra, learned Additional Government Advocate-I appearing on behalf of the State.
3. Perused the first information report. Upon a perusal of the same, we find that there is a dastardly design disclosed to attack the first informant on account of a property dispute with corrosive acid, wherein Rohit Sharma acted as the active agent, but behind him, were the other two accused including the petitioner Arun Shukla. In matters, where acid is being used as a weapon of assault they are a class apart because of the nature of the weapon of offence.
4. This matter requires thorough investigation, and in our opinion, it is not a case which warrants our interference under Article 226 of the Constitution. This petition fails and is **dismissed**.
5. We place on record our extreme displeasure about the Police in different districts of the State not forwarding the injury reports in time before the matters are taken up.

**6.** We cannot go on summoning the Inspectors and the Superintendents of Police from different districts to ensure timely supply of the injury reports as parts of the case diary, which are almost always held back by these district officials. This would compel us to summon the Director General of Police, Government of U.P., Lucknow or the Additional Chief Secretary (Home), Government of U.P., Lucknow, if remedial action is not taken.

**7.** Let a copy of the this order be communicated to the Director General of Police, Government of U.P., Lucknow and the Additional Chief Secretary (Home), Government of U.P., Lucknow through the learned Chief Judicial Magistrate, Lucknow by the Registrar (Compliance) **within 24 hours.**

**(Vinai Kumar Dwivedi, J.) (J.J. Munir, J.)**

**April 7, 2026**

Deepak